

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 18/AM12
SCHEDULED TO BE HELD ON 03.08.2011
(HELD ON 05.08.2011)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. 18/87-NC-7/2011 of NORMS COMMITTEE (NC-7) dealing with 'Plastic & Rubber Products' scheduled to be held on 03.08.2011 (held on 05.08.2011) under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Ishwar Singh, Deputy DGFT and Convener
- 2) Shri A.K. Aggarwal, Addl. Industrial Adviser, D/o C&PC
- 3) Shri S.S.Bose, Senior Development Officer, DIPP
- 4) Shri S.N. Sharma, FTDO

2. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-84	HENKEL CAC PVT. LTD.	HQ F. No. 01/87/050/00597/AM09/DES-VII	Status: Deferred
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NC No.: 18/AM12 Dated: 05.08.2011	Adv. Lic. No. 0310498342 dated 17.12.2008	RLA F. No. 03/94/040/00804/AM09	
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Request: Issuance of clarification regarding excess import of Item No. 3 mentioned in **SION H-563.**

Decision: The Committee considered the request of firm and it was decided to obtain a report in this regard from RLA, Mumbai.

Deferred for four weeks.

Case No. A-85	KANDHARI RUBBER LTD.	Status: Deferred
NC No.: 18/AM12 Dated: 05.08.2011	HQ F. No. 01/87/162/00092/AM12/DES-VII	

Request: Clarification sought for by Jt. DGFT, Jaipur regarding **SION A-1673** in respect of M/s **Kandhari Rubber Ltd., Udaipur.**

Decision: A copy of request of firm has been forwarded to DIPP on 25.07.2011. Comments of DIPP are awaited.

Deferred for two weeks.

ONLINE CASES

Case No.:8/38/87-ALC1/2010	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
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1	HQ File :01/87/050/00351/AM11/	RLA File :04/24/040/00123/AM11/	Lic.No/Date:0410118945 18.11.2010	Defer Date:24.08.2011
Decision: The firm had submitted its reply a copy of which was forwarded to D/o C&PC on 25.03.2011 followed by reminder on 10.06.2011 and 30.06.2011. Comments of D/o C&PC are still awaited. Hence, it was decided by the Committee to issue another Reminder to D/o C&PC for furnishing comments expeditiously.				

2	Case No.:9/38/87-ALC1/2010	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00352/AM11/	RLA File :04/24/040/00129/AM11/	Lic.No/Date:0410118940 18.11.2010	Defer Date:24.08.2011
Decision: The firm had submitted its reply a copy of which was forwarded to D/o C&PC on 24.03.2011 followed by reminder on 10.06.2011 and 30.06.2011. Comments of D/o C&PC are still awaited. Hence, it was decided by the Committee to issue another Reminder to D/o C&PC for furnishing comments expeditiously.				

3	Case No.:1/39/87-ALC1/2010	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00366/AM11/	RLA File :04/24/040/00216/AM11/	Lic.No/Date:0410119163 24.11.2010	Defer Date:24.08.2011
Decision: The firm had submitted its reply a copy of which was forwarded to D/o C&PC on 25.03.2011 followed by reminder on 10.06.2011 and 30.06.2011. Comments of D/o C&PC are still awaited. Hence, it was decided by the Committee to issue another Reminder to D/o C&PC for furnishing comments expeditiously.				

4	Case No.:10/38/87-ALC1/2010	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00353/AM11/	RLA File :04/24/040/00102/AM11/	Lic.No/Date:0410119256 29.11.2010	Defer Date:24.08.2011
Decision: The firm had submitted its reply a copy of which was forwarded to D/o C&PC on 25.03.2011 followed by reminder on 10.06.2011 and 30.06.2011. Comments of D/o C&PC are still awaited. Hence, it was decided by the				

Committee to issue another Reminder to D/o C&PC for furnishing comments expeditiously.

5	Case No.:11/38/87-ALC1/2010	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00354/AM11/	RLA File :04/24/040/00088/AM11/	Lic.No/Date:0410119255 29.11.2010	Defer Date:24.08.2011
	Decision: The firm had submitted its reply a copy of which was forwarded to D/o C&PC on 24.03.2011 followed by reminder on 10.06.2011 and 30.06.2011. Comments of D/o C&PC are still awaited. Hence, it was decided by the Committee to issue another Reminder to D/o C&PC for furnishing comments expeditiously.			

Case No.:3/45/87-ALC1/2010	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Approved																													
HQ File :01/87/050/00430/AM11/	RLA File :03/95/040/00811/AM11/	Lic.No/Date:0310613539 01.02.2011	Defer Date:																													
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB (in Currency of realisation)</th></tr><tr><td>1</td><td>39059100</td><td>63/0- VINYL ACETATE VEOVA TERPOLYMER EMULSION HAVING SOLID CONTENTS OF 56 + \ - 2% - DIPICRYL -03V16</td><td>400000.000</td><td>K.G</td><td>27072000.00</td><td>576000.00 US\$</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>27,072,000.00</td><td>576,000.00</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS</th><th>IMPORT ITEM</th><th>Otv</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF</th><th>Limiting Factor (Value/Otv/Value</th></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	1	39059100	63/0- VINYL ACETATE VEOVA TERPOLYMER EMULSION HAVING SOLID CONTENTS OF 56 + \ - 2% - DIPICRYL -03V16	400000.000	K.G	27072000.00	576000.00 US\$					Total	27,072,000.00	576,000.00	Sl.No.	ITCHS	IMPORT ITEM	Otv	UOM	CIF (Rs.)	CIF	Limiting Factor (Value/Otv/Value
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)																										
1	39059100	63/0- VINYL ACETATE VEOVA TERPOLYMER EMULSION HAVING SOLID CONTENTS OF 56 + \ - 2% - DIPICRYL -03V16	400000.000	K.G	27072000.00	576000.00 US\$																										
				Total	27,072,000.00	576,000.00																										
Sl.No.	ITCHS	IMPORT ITEM	Otv	UOM	CIF (Rs.)	CIF	Limiting Factor (Value/Otv/Value																									

	Code					(Currency)	& Qty)
1	29153200	VINYL ACETATE MONOMER	156380.000	K.G	8452339.00	179837.00 US\$	Value & Qty
2	29153990	VINYL VERSATATE / VEOVA 10 / VEOVA 10 MONOMER OR VEOVA 9/ VEOVA 9 MONOMER	49720.000	K.G	7945256.00	169048.00 US\$	Value & Qty
3	39123919	HYDROXY ETHYL CELLULOSE	6188.000	K.G	3690708.84	78525.72 US\$	Value & Qty
4	29161210	BUTYL ACRYLATE MONOMER	19040.000	K.G	2416176.00	51408.00 US\$	Value & Qty
				Total	22,504,479.84	478,818.72	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/16/2010-PC.II dated 14.07.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Vinyl Acetate Veova Terpolymer Emulsion (Solid Content of 56+/-2%, Dipicryl 03V16	1 kg	1. Vinyl Acetate Monomer	0.3909 kg
		2. Vinyl Versatate/Veova- 10/Veova 9 Monomer	0.1243 kg
		3. Hydroxy Ethyl Cellulose	0.0154 kg
		4. Butyl Acrylate Monomer	0.0476 kg

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Case No.:14/6/84-ALC3/2011	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Approved
HQ File :01/84/050/00037/AM12/	RLA File :06/24/040/00064/AM11/	Lic.No/Date:0610021088 28.02.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	63053200	63/0- FLEXIBLE INTERMEDIATE BULK CONTAINERS	1500000.000	K.G	152468840.00	3384435.00 US\$
				Total	152,468,840.00	3,384,435.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39021000	PP GRANULES	1414875.000	K.G	110523070.00	2405290.00 US\$	Value & Qty
2	39021000	PP GRANULES FOR LAMINATION/COATING	196875.000	K.G	16283530.00	354375.00 US\$	Value & Qty
3	38123000	U.V.STABILISER MASTERBATCH (ADDITIVE MASTERBATCH CONTAINING 20% U.V. STABILISER)	28875.000	K.G	5775000.00	125680.00 US\$	Value & Qty
				Total	132,581,600.00	2,885,345.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/60/2011-PC.II dated 24.07.2011, the Committee decided to **approve** the case as **per SION H-97**. However, the Import item No. 2, that is, PP Granules for lamination / coating allowed as 1.05 kg/kg content in the export product.

Case No.: 6/6/87-ALC1/2011	Party Name:SUPER MOUNT PACK PVT.LTD,	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Approved
HQ File :01/87/050/00036/AM12/	RLA File :07/24/040/00537/AM11/	Lic.No/Date:0710078315 25.03.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39269099	61/0- APET CARRIER TAPES (NET CONTENT OF APET SHEETS 12414 IN KGS AND 720000 IN MTR)	720000.000	Meter	2760000.00	58723.40 US\$
2	39269099	61/0- ADHESIVE COVER TAPES (NET CONTENT OF COVER TAPES 2115 IN KGS AND 900000 IN MTR)	900000.000	Meter	3450000.00	73404.26 US\$
3	39269099	61/0- PS BLACK CARRIER TAPES (NET CONTENT OF POLYSTERENE BLACK SHEETS 18000 IN KGS AND 1080000 IN MTR)	1080000.000	Meter	4140000.00	88085.11 US\$
				Total	10,350,000.00	220,212.77

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39269099	APET SHEETS (13793 IN KGS AND 800000 IN MTR)	800000.000	Meter	2400000.00	51063.83 US\$	Value & Qty
2	39269099	COVER TAPES (2350 IN KGS AND 1000000 IN MTR)	1000000.000	Meter	3000000.00	63829.79 US\$	Value & Qty
3	39269099	POLYSTERENE BLACK SHEETS (20000 IN KGS AND 1200000 IN MTR)	1200000.000	Meter	3600000.00	76595.74 US\$	Value & Qty
				Total	9,000,000.00	191,489.36	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/79/2008-PC.II dated 14.07.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Amorphous PET Embossed Carrier Tapes (Width 32mm to 56mm)	1 kg	Relevant Amorphous PET Sheet (Width 32mm to 56mm)	1.10 kg
2. Adhesive Cover Tapes	1 kg	Relevant Cover Tapes	1.02 kg
3. Polystyrene Embossed Carrier Tape (Width 16mm to 56mm)	1 kg	Relevant Polystyrene sheets (Width 16mm to 56mm)	1.10 kg

9	Case No.:1/12/87-ALC1/2011	Party Name:PACIFIC PIPE SYSTEMS PVT. LTD.	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00075/AM12/	RLA File :08/24/040/00031/AM12/	Lic.No/Date:0810099319 13.05.2011	Defer Date:31.08.2011
	Decision: A D/L No. 46011/13/2011-PC.II dated 26.07.2011 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder enclosing a copy of D/L to firm giving 15 days for submission of information.			

	Case No.:9/18/87-ALC1/2011	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Approved
	HQ File :01/87/050/00146/AM12/	RLA File :03/94/040/00131/AM12/	Lic.No/Date:0310631370 16.05.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>Export Item Name.</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39042190	63/0- PVC RIGID COMPOUND	600.000	M.T	34500000.00	781427.00 US\$
				Total	34,500,000.00	781,427.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>Import Item Name.</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39041090	PVC RESIN	577.740	M.T	28598130.00	635514.00 US\$	Value & Qty
2	38123090	STABILIZERS	1.200	M.T	702000.00	15600.00 US\$	Value & Qty
3	29157020	LUBRICANT	0.600	M.T	54000.00	1200.00 US\$	Value & Qty
4	29157090	FLOW PROMOTER	1.860	M.T	200880.00	4464.00 US\$	Value & Qty
5	39013000	IMPACT MODIFIER	2.040	M.T	220320.00	4896.00 US\$	Value & Qty
6	28365000	CALCIUM CARBONATE	24.360	M.T	153468.00	3410.40 US\$	Value & Qty
7	32061900	COLOURING PIGMENT	0.120	M.T	21600.00	480.00 US\$	Value & Qty
				Total	29,950,398.00	665,564.40	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2011-PC.II dated 16.05.2011 handed over in the Meeting by Technical Representative of D/o C&PC, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Rigid Compound	1 kg	1. PVC Resin	0.9629 kg
		2. Stabilizers	0.0020 kg

		3. Lubricant	0.0010 kg
		4. Flow Promoter	0.0031 kg
		5. Impact Modifier	0.0034 kg
		6. Calcium Carbonate	0.0406 kg
		7. Colouring Pigment	0.0002 kg

11	Case No.:6/9/87-ALC1/2011	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00051/AM12/	RLA File :04/24/040/00019/AM12/	Lic.No/Date:0410124247 20.05.2011	Defer Date:24.08.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 10.06.2011, followed by reminder on 30.06.2011. Comments of D/o C&PC are still awaited. Hence, the Committee decided to issue another reminder to D/o C&PC for furnishing comments expeditiously.			

12	Case No.:2/10/87-ALC1/2011	Party Name:SWASTIK POLYMERS	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00060/AM12/	RLA File :05/24/040/00061/AM12/	Lic.No/Date:0510291732 26.05.2011	Defer Date:17.08.2011
	Decision: A D.O. letter has been sent from DDG(IS) to Zonal Jt. DGFT, CLA, New Delhi on 23.06.2011 for sending 5 sets of application, but the same is still awaited. The Committee, therefore, decided to issue a D.O. Reminder from DDG(IS) to Zonal Jt. DGFT, CLA, New Delhi for sending application copy expeditiously.			

Case No.:2/12/87-ALC1/2011	Party Name:MATANGI INDUSTRIES	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Approved
HQ File :01/87/050/00076/AM12/	RLA File :08/24/040/00035/AM12/	Lic.No/Date:0810099788 26.05.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39072090	62/0- Poly Ethylene Glycol 4000 (Megacol PEG 4000)	18000.000	K.G	1800000.00	40000.00 US\$
				Total	1,800,000.00	40,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29094100	Diethylene Glycol	477.000	K.G	9000.00	200.00 US\$	Qty
2	29101000	Ethylene Oxide	17028.000	K.G	1530000.00	34000.00 US\$	Qty
3	28152000	Pottasium Hydroxide	1080.000	K.G	4500.00	100.00 US\$	Qty
4	29152100	Acetic Acid	288.000	K.G	4500.00	100.00 US\$	Qty
5	28470000	Hydrogen Peroxide Condn.: -This licence issued under para 4.7 of H.B. 2009-14 for fixation of norms by ALC., New Delhi.	144.000	K.G	4500.00	100.00 US\$	Qty
				Total	1,552,500.00	34,500.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/61/2011-PC.II dated 20.07.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
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Poly Ethylene Glycol 4000 (Megacol PEG 4000)	1 kg	1. Diethylene Glycol	0.0265 kg
		2. Ethylene Oxide	0.9450 kg
		3. Potassium Hydroxide	0.0600 kg
		4. Acetic Acid	0.0160 kg
		5. Hydrogen Peroxide	0.0080 kg

Case No.: 4/10/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Approved
HQ File :01/87/050/00062/AM12/	RLA File :04/24/040/00056/AM12/	Lic.No/Date:0410124442 27.05.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39219099	63/0- PVC FOAM SHEET 15 MM THICKNESS 2440 X 1220 X 15 MM	6794.400	Sq. meter	4962285.00	110273.00 US\$
2	39219099	63/0- PVC FOAM SHEET 20 MM THICKNESS 2440 X 1220 X 20 MM	5095.800	Sq. meter	4721535.00	104923.00 US\$
3	39219099	63/0- PVC FOAM SHEET 25 MM THICKNESS 2440 X 1220 X 25 MM	5578.560	Sq. meter	6130845.00	139241.00 US\$

4	39219099	63/0- PVC RIGD BLOCK H60				1649.000	Number	15241725.00	338704.00 US\$
							Total	31,056,390.00	693,141.00
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)		
1	39219099	H60 FOAM BLANK	678.000	Number	4271400.00	94920.00 US\$	Value & Qty		
2	39219099	H60 FOAM BLANK	600.000	Number	3780000.00	84000.00 US\$	Value & Qty		
3	39219099	H60 FOAM BLANK	750.000	Number	4725000.00	105000.00 US\$	Value & Qty		
4	39219099	H60 FOAM BLANK	1812.000	Number	11415600.00	253680.00 US\$	Value & Qty		
				Total	24,192,000.00	537,600.00			

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/61/2009-PC.II dated 25.07.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. PVC Foam Sheet 15mm Thickness 2440 x 1220 x 15 mm	6794 Sq. Meters	1. H60 Foam Blank	399 Numbers
2. PVC Foam Sheet 20mm Thickness 2440 x 1220 x 20 mm	5095.8 Sq. Meters	2. H60 Foam Blank	392 Numbers
3. PVC Foam Sheet 25mm Thickness 2440 x 1220 x 25 mm	5578.56 Sq. Meters	3. H60 Foam Blank	687 Numbers
4. PVC Rigid Block H 60	1649 Numbers	4. H60 Foam Blank	1738.30 Numbers

Case No.:10/18/87-ALC1/2011

Party Name:KANDUI INDUSTRIES PVT. LTD,

Meet No/Date:18/87-ALC1/2011
05.08.2011Status:
Deferred

15

HQ File :01/87/050/00147/AM12/

RLA File :03/94/040/00180/AM12/

Lic.No/Date:0310634875
07.06.2011Defer Date:
31.08.2011

Decision: A copy of application has been forwarded to D/o C&PC on 28.07.2011. Comments of D/o C&PC are awaited.

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Case No.:10/14/87-ALC1/2011

Party Name:SUPREME PETROCHEM LTD.,

Meet No/Date:18/87-ALC1/2011
05.08.2011Status:
Approved

HQ File :01/87/050/00099/AM12/

RLA File :03/95/040/00130/AM12/

Lic.No/Date:0310635201
09.06.2011

Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39269080	63/0- COLOUR PP WOVEN FABRICS LAMINATED / COATED	400.000	M.T	64255000.00	1420000.00 US\$
				Total	64,255,000.00	1,420,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39021000	PP GRANULES	185.760	M.T	18492408.00	408672.00 US\$	Qty
2	39021000	PP GRANULES (LAMINATION GRADE)	33.600	M.T	3344880.00	73920.00 US\$	Qty
3	39031990	COLOUR MASTER BATCH	25.200	M.T	3991050.00	88200.00 US\$	Qty
4	39021000	THERMOPLASTIC POLYOLEFINS	71.400	M.T	11307975.00	249900.00 US\$	Qty
5	39021000	PROPYLENE - BASED ELASTOMER	71.400	M.T	11307975.00	249900.00 US\$	Qty
6	39011090	LDPE	37.800	M.T	2907765.00	64260.00 US\$	Qty
				Total	51,352,053.00	1,134,852.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/62/2011-PC.II dated 20.07.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Colour PP Woven Fabrics Laminated/coated	1 kg	1. PP Granules	0.4644 kg
		2. PP Granules (Lamination Grade)	0.0840 kg
		3. Colour Master Batch	0.0630 kg
		4. Thermoplastic Polyolefins	0.1785 kg
		5. Propylene Based Elastomer	0.1785 kg
		6. LDPE Granules	0.0945 kg

17	Case No.:12/14/87-ALC1/2011	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00101/AM12/	RLA File :02/24/040/00047/AM12/	Lic.No/Date:0210160139 10.06.2011	Defer Date:24.08.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 12.07.2011. Comments of D/o C&PC are awaited.			

18	Case No.:11/18/87-ALC1/2011	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00148/AM12/	RLA File :03/94/040/00197/AM12/	Lic.No/Date:0310635403 10.06.2011	Defer Date: 24.08.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 28.07.2011. Comments of D/o C&PC are			

awaited.

19	Case No.:12/18/87-ALC1/2011	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00149/AM12/	RLA File :03/94/040/00206/AM12/	Lic.No/Date:0310635410 10.06.2011	Defer Date: 24.08.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 28.07.2011. Comments of D/o C&PC are awaited.			

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Case No.:3/12/87-ALC1/2011	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status : Approved
HQ File :01/87/050/00077/AM12/	RLA File :03/95/040/00533/AM10/	Lic.No/Date:0310635957 14.06.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39159042	61/0- PET FLAKES WASHED	200000.000	K.G	6149000.00	130000.00 US\$
				Total	6,149,000.00	130,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39159042	PET BOTTLES / PET BOTTLE CRUSH - SCRAP SCRAP OF PET BOTTLES	220000.000	K.G	5032000.00	110000.00 US\$	
				Total	5,032,000.00	110,000.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/144/2006-PC.II dated

26.07.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PET Flakes	1 MT	PET Bottle waste/scrap	1.10 MT

21	Case No.:4/12/87-ALC1/2011	Party Name:SPERRY PLAST LTD.	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00078/AM12/	RLA File :05/24/040/00088/AM12/	Lic.No/Date:0510293370 14.06.2011	Defer Date:17.08.2011
	Decision: A D.O. letter has been sent from DDG(IS) to Zonal Jt. DGFT, CLA, New Delhi on 29.06.2011 for sending 5 sets of application, but the same is still awaited. The Committee, therefore, decided to issue a D.O. Reminder from DDG(IS) to Zonal Jt. DGFT, CLA, New Delhi for sending application copy expeditiously.			

22	Case No.:5/12/87-ALC1/2011	Party Name:SPERRY PLAST LTD.	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00079/AM12/	RLA File :05/24/040/00089/AM12/	Lic.No/Date:0510293371 14.06.2011	Defer Date:24.08.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 05.07.2011. Comments of D/o C&PC are awaited.			

23	Case No.:13/18/87-ALC1/2011	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00150/AM12/	RLA File :03/94/040/00249/AM12/	Lic.No/Date:0310637525 21.06.2011	Defer Date: 24.08.2011
	Decision: A D/L No. 46011/64/2006-PC.II dated 26.07.2011 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder enclosing a copy of D/L to firm giving 15 days for submission of information.			

Case No.:5/14/87-ALC1/2011

Party Name:BAGLA POLIFILMS
PRIVATE LIMITEDMeet No/Date:18/87-ALC1/2011
05.08.2011

Status: Approved

HQ File :01/87/050/00094/AM12/

RLA File :05/23/040/00050/AM12/

Lic.No/Date:0510294413
23.06.2011

Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39206919	63/0- PLASTIC FILM (POF SHRINK FILM)	84000.000	K.G	10847655.00	245700.00 US\$
				Total	10,847,655.00	245,700.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39011010	POLYETHYLENE RESIN	70560.000	K.G	5295880.80	119952.00 US\$	Value & Qty
2	39023000	PROPYLENE COPOLYMER	30240.000	K.G	3538004.40	80136.00 US\$	Value & Qty
				Total	8,833,885.20	200,088.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/19/2011-PC.II dated 26.07.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyolefin Shrink Film (POF Shrink Film)	1 kg	1. Polyethylene Resin (Dowlex 2045G/Dowlex NG 5056G)	0.735 kg
		2. Polypropylene Resin (Adsyl 5C 37F/Adsyl 5C30 F ST)	0.315 kg

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25	Case No.:7/14/87-ALC1/2011	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00096/AM12/	RLA File :05/24/040/00105/AM12/	Lic.No/Date:0510294488 24.06.2011	Defer Date:24.08.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 19.07.2011. Comments of D/o C&PC are awaited.			

26	Case No.:15/18/87-ALC1/2011	Party Name:POWERBAND INDUSTRIES PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00152/AM12/	RLA File :03/95/040/00211/AM12/	Lic.No/Date:0310638472 24.06.2011	Defer Date: 24.08.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 28.07.2011. Comments of D/o C&PC are awaited.			

27	Case No.:11/14/87-ALC1/2011	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00100/AM12/	RLA File :04/24/040/00091/AM12/	Lic.No/Date:0410125321 27.06.2011	Defer Date:24.08.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 08.07.2011. Comments are still awaited. Hence, the Committee decided to issue another reminder to D/o C&PC for furnishing comments expeditiously.			

	Case No.:18/18/87-ALC1/2011	Party Name:EXECHON (PROPRIETOR-SHIVANI TRUST)	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HO File :01/87/050/00155/AM12/	RI.A File :34/24/040/00052/AM12/	Lic No/Date:3410030741	Defer Date:

28			28.06.2011	31.08.2011
Decision: A copy of application has been forwarded to D/o C&PC on 28.07.2011. Comments of D/o C&PC are awaited.				

29	Case No.:14/18/87-ALC1/2011	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00151/AM12/	RLA File :03/95/040/00191/AM12/	Lic.No/Date:0310639480 30.06.2011	Defer Date: 31.08.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 28.07.2011. Comments of D/o C&PC are awaited.			

30	Case No.:17/18/87-ALC1/2011	Party Name:MAX INDIA LTD	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00154/AM12/	RLA File :22/24/040/00021/AM12/	Lic.No/Date:2210011556 30.06.2011	Defer Date: 31.08.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 28.07.2011. Comments of D/o C&PC are awaited.			

31	Case No.:8/18/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00145/AM12/	RLA File :03/95/040/00245/AM12/	Lic.No/Date:0310640032 04.07.2011	Defer Date: 31.08.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 28.07.2011. Comments of D/o C&PC are awaited.			

32	Case No.: 16/18/87-ALC1/2011	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00153/AM12/	RLA File :03/95/040/00898/AM11/	Lic.No/Date:0310640157 04.07.2011	Defer Date: 31.08.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 28.07.2011. Comments of D/o C&PC are awaited.			

33	Case No.: 1/18/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00138/AM12/	RLA File :31/24/040/00012/AM12/	Lic.No/Date:3110049334 21.07.2011	Defer Date: 31.08.2011
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to issue a D.O. letter from DDG(IS) to concerned RLA for sending the application expeditiously.			

34	Case No.: 2/18/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00139/AM12/	RLA File :31/24/040/00293/AM11/	Lic.No/Date:3110049337 21.07.2011	Defer Date: 31.08.2011
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to issue a D.O. letter from DDG(IS) to concerned RLA for sending the application expeditiously.			

35	Case No.: 3/18/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00140/AM12/	RLA File :31/83/040/00027/AM12/	Lic.No/Date:3110049338 21.07.2011	Defer Date: 31.08.2011
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to issue a D.O. letter from DDG(IS) to concerned RLA for sending the application expeditiously.			

36	Case No.:4/18/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00141/AM12/	RLA File :31/83/040/00013/AM12/	Lic.No/Date:3110049339 21.07.2011	Defer Date: 31.08.2011
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to issue a D.O. letter from DDG(IS) to concerned RLA for sending the application expeditiously.			

37	Case No.:5/18/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00142/AM12/	RLA File :31/83/040/00001/AM12/	Lic.No/Date:3110049340 21.07.2011	Defer Date: 31.08.2011
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to issue a D.O. letter from DDG(IS) to concerned RLA for sending the application expeditiously.			

38	Case No.:6/18/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00143/AM12/	RLA File :31/24/040/00254/AM11/	Lic.No/Date:3110049341 21.07.2011	Defer Date: 31.08.2011
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to issue a D.O. letter from DDG(IS) to concerned RLA for sending the application expeditiously.			

39	Case No.:7/18/87-ALC1/2011	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:18/87-ALC1/2011 05.08.2011	Status: Deferred
	HQ File :01/87/050/00144/AM12/	RLA File :05/24/040/00142/AM12/	Lic.No/Date:0510297250 22.07.2011	Defer Date: 31.08.2011
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to issue a D.O. letter from DDG(IS) to concerned RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
